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उत्तराखण्ड असाधारण गजट, 20 अप्रैल, 2009 ई० (चैत्र 30, 1931 शक सम्वत्)

धारा 39 की
उपधारा (1) के
परन्तुक के स्थान
पर नये परन्तुक का
अन्तः स्थापन

2. उत्तराखण्ड (उत्तर प्रदेश नगर योजना एवं विकास अधिनियम, 1973) अनुकूलन एवं उपान्तरण आदेश, 2006, जिसे आगे मूल अधिनियम कहा गया है, की धारा 39 की उपधारा (1) के विद्यमान परन्तुक के स्थान पर निम्न परन्तुक रखा जायेगा, अर्थात् :-

“परन्तु राज्य सरकार गजट में अधिसूचना द्वारा स्टाम्प शुल्क में वृद्धि के उपर्युक्त प्रतिशत को घटा अथवा बढ़ा सकेगी।”

आज्ञा से,

राम दत्त पालीवाल,
सचिव।

No. 178/XXXVI(3)/15/2009
Dated Dehradun, April 20, 2009

NOTIFICATION
Miscellaneous

In pursuance of the provisions of Clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the Uttarakhand (The Uttar Pradesh Town Planning and Development Act, 1973) Adaptation and Modification Order, 2006 (Amendment) Bill, 2008 (Uttarakhand Adhinyam Sankhya 05 of 2009)

As passed by the Uttarakhand Legislative Assembly and assented to by the Governor on 16th April, 2009.

THE UTTARAKHAND (THE UTTAR PRADESH TOWN PLANNING &
DEVELOPMENT ACT, 1973) ADAPTATION AND MODIFICATION
ORDER, 2006 (AMENDMENT) ACT, 2008
(ACT No. 05 OF 2009)

Further to amend the Uttarakhand (The Uttar Pradesh Town Planning and Development Act, 1973) Adaptation and Modification Order, 2006 for the State of Uttarakhand

AN

Act

Be it enacted in the Uttarakhand Legislative Assembly in the Fifty Ninth Year of the Republic of India as follows :-

Short Title and
Commencement

1. (1) This Act may be called the Uttarakhand (The Uttar Pradesh Town Planning and Development Act, 1973) Adaptation and Modification Order, 2006 (Amendment) Act, 2008.

(2) It shall come into force at once.

Insertion of
new proviso in
place of
proviso of
Section 39(1)

2. In sub-section (1) of sections 39 of the Uttarakhand (The Uttar Pradesh Town Planning and Development Act, 1973) Adaptation and Modification Order, 2006, the following Proviso shall be inserted in place of existing proviso, namely :-

“Provided that the State Government by Notification in Gazette, may increase or decrease the aforementioned percentage in stamp duty.”

By Order,

RAM DATT PALIWAL,
Secretary.

पी०एस०यू० (आर०ई०) 14 विधायी/228-2009-100+500 (कम्प्यूटर/रीजियो)।

